

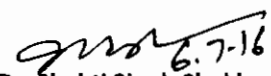
**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 08-07-2016**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. Ajeet Bhandari, Advocate	S.B. Civil Second Appeal No. 405/12 Babu Lal Vs. Mathura Prasad Gulab Devi Arya Kanya Pathsala Education Trust	Ajay Kumar Bajpai	Prem Kumar Jatav
2	Sh. Vinodi lal Mathur Advocate	S.B. Company Petition No. 3/13 HI tech International Vs. Warm Forgings Pvt. Ltd.	Rajendra Salecha	Sandeep Tanjea
3	Sh. Ramavatar Sharma , RHJS (Retd.)	S.B. Cr. Misc. Petition No. 4151/12 Rama Israni Vs. Chand	Atul Kumar Jain	Praveen Balwade R.Sharma
4	Sh. J.P. Gupta, Advocate	S.B. Cr. Misc. Bail Application No. 3242/16 Gaurav Arun Cheersagar Vs. State	Nikhlesh Katara	Sanjay Sharma
5	Sh. Shashi Phushan Gupta , Advocate	S.B. Civil Misc. Appeal No. 1261/16 Smt. Mamta Devi Vs. Trilok Chand	Anshuman Saxena	
6	Sh. Alok Garg, Advocate	D.B. Civil Special Appeal No. 490/15 Director National Institute Of Ayurved Vs. Central Govt. Industrail cum Labur Court & Anr.	M.D. Agrawal	Dharmendra Jain
7	Sh. Arvind Kumar Pareek, Advocate	D.B. Civil Misc. Appeal No. 103/11 Smt. Nirmala Devi Vs. Chhitar Mal Saini	Vijay Yadav	Anil Kumar Sharma

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order


 (Dr. Shakti Singh Shekhawat)
 Deputy Secretary
 (Action Plan & ADR)